

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 607/89

100

XXXXX NO.:

DATE OF DECISION 24.4.1990

N Sarojini and 6 others Applicant (s)

M/s K Ramakumar & VR Rama- Advocate for the Applicant (s)  
chandran Nair

Versus

Union of India rep. by General Respondent (s)  
Manager, Southern Railway, Madras  
and 8 others

M/s MC Cherian & TA Rajan Advocate for the Respondent (s) 1 & 2  
(No appearance for R 3 to 9)

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? ↗
3. Whether their Lordships wish to see the fair copy of the Judgement? ↗
4. To be circulated to all Benches of the Tribunal? ↗

JUDGEMENT

Shri NV Krishnan, Administrative Member.

The applicants ~~who~~ are aggrieved by the Annexure-B Memorandum dated 23.9.89 of Respondent-2 indicating the names of the casual labourers who were screened and ~~now~~ empanelled for absorption as Gangmen in the Engineering Department in the Palghat Division. The applicants submitted that they were senior enough to be considered for empanelment alongwith the persons mentioned in Annexure-B Memorandum.

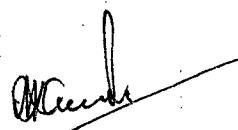
2 *u have*  
The applicants ~~are~~, therefore, prayed that the Annexure-B, to the extent it excluded their names, be declared as invalid and quashed and to direct the respondents to screen them for the

purpose of their regular absorption.

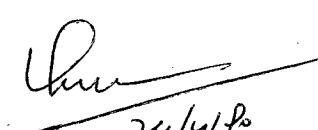
3 The Respondents 1 & 2 have filed a reply in which it is submitted that the applicants had lesser number of days of services than the seven ladies who have been included in the impugned empanelment list (Annexure-B) and who have been impleaded as Respondents 3 to 9 and therefore, they have not been included in that panel. It is, however, stated that orders have since been issued on 19.3.90 (Ext.R1(a) ) and the applicants having been found suitable by the Screening Committee for absorption as SCs/SCPs in the Traffic Department. They have been provisionally empanelled against the vacancies as on 31.12.89.

4 When the matter came up for final hearing to-day the counsel of applicant submitted that in view of the Annexure R1(a) orders regarding their empanelment the application has lost its force and it can be closed as having become infructuous.

5 In these circumstances, we agree that this application has become infructuous and it is accordingly dismissed.



(AV Haridasan)  
Judicial Member



(NV Krishnan)  
Administrative Member

24-4-1990